

13.27 hrs.

**TAXATION LAWS (AMENDMENT)
BILL**

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE

SHRI VASANT SATHE (Akola):
I move:

"That this House do further extend upto the last day of the first week of the next Budget Session (1975), the time for the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act 1964".

MR. DEPUTY-SPEAKER: The question is:

"That this House do further extend upto the last day of the first week of the next Budget Session (1975) the time of the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958, and the Companies (Profits) Surtax Act, 1964".

The motion was adopted.

13.28 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (PONDICHERY), 1974-75

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): I present a statement showing Supplementary Demands for Grants in respect of the Union Territory of Pondicherry for the year 1974-75.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): On a point of order, Pondicherry is now, under Central rule. When are we going to

discuss these Demands? This is the only opportunity for the people of Pondicherry to have their problems discussed in Parliament and find out what Government has done so far. We cannot just accept these demands without some discussion because certain urgent issues are there.

MR. DEPUTY-SPEAKER: You are not called upon to accept now. He is only presenting the Demands now.

SHRIMATI PARVATHI KRISHNAN: When can they be discussed?

MR. DEPUTY-SPEAKER: That is a different question.

SHRIMATI PARVATHI KRISHNAN: Will it be discussed tomorrow?

MR. DEPUTY-SPEAKER: I do not know.

SHRIMATI PARVATHI KRISHNAN: There is an acute situation there.

The food situation is difficult....

MR. DEPUTY-SPEAKER: Let me ascertain from the Minister.

SHRI PRANAB KUMAR MUKHERJEE: This is only presentation of Demands. We are not discussing about Pondicherry now.

SHRI DINEN BHATTACHARYYA (Serampore): She wants a discussion.

MR. DEPUTY-SPEAKER: Order, order.

SHRI PRANAB KUMAR MUKHERJEE: When it will be possible, it will be discussed.

MR. DEPUTY-SPEAKER: When Supplementary Demands are presented, it is the practice that it is not discussed at that time. But time is fixed when these Demands must be discussed and passed by the House. I think what the hon. lady